

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

CM Nos. 18 & 19-CWPIL-2022 in/and  
CWP-PIL No. 77 of 2021 (O&M)

Date of Decision: **07.03.2022**

Court on its own motion

.....Petitioner

versus

Union of India and others

.....Respondents

CORAM: HON'BLE MR.JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN PALLI, JUDGE

Present : Mr. Anupam Gupta, Senior Advocate (Amicus Curiae) with  
Mr. Gautam Pathania, Advocate and  
Mr. Shekhran Singh Virk, Advocate.

Mr. S.P. Jain, Addl. Solicitor General of India, with  
Mr. Dheeraj Jain, Senior Panel Counsel,  
for Union of India.

Mr. D.S.Patwalia, Advocate General, Punjab with  
Mr. Avinit Avasthi, Asst. Advocate General, Punjab.

Mr. B.R. Mahajan, Advocate General, Haryana, with  
Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Mr. Namit Kumar, Addl. Standing Counsel,  
for respondent-UT Chandigarh and  
Mr. Abhinav Gupta, Addl. Public Prosecutor for U.T. Chd.

Mr. Charanpal Singh Bagri, Advocate,  
for the applicant in CM Nos. 30-32-CWPIL-2021.

Mr. A.S.Chadha, Advocate for the applicants in  
CM Nos. 18 and 19-CWPIL-2022.

Mr. Vishal Aggarwal, Secretary,  
(Pb. & Hry. High Court Bar Association)

(The aforesaid presence is being recorded through video conferencing since the proceedings are being conducted in virtual Court).

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**RAVI SHANKER JHA, CHIEF JUSTICE (oral)**

Looking to the situation as it exists today and in view of the submissions made by learned counsel for the parties specially by the learned Amicus-Curiae, who has ably assisted this Court during the entire process, all the interim orders passed by this Court are hereby withdrawn and the petition is disposed of with an observation that it may be taken up again in case any occasion arises.

Since main petition itself has been disposed of, no orders are required to be passed in C.M. Nos. 18 and 19-CWPIL-2022.

(RAVI SHANKER JHA)  
CHIEF JUSTICE

(ARUN PALLI)  
JUDGE

07.03.2022

ravinder

Whetherspeaking/reasoned	√Yes/No
Whetherreportable	Yes/No√